GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 4169

TO BE ANSWERED ON THE 19TH AUGUST, 2025/ SRAVANA 28, 1947 (SAKA)

BACKLOG OF VACANCIES

4169. SHRI VIJAY KUMAR HANSDAK:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the abolition clause in backlog vacancy and which agencies are exempted from this clause and under what conditions;
- (b) whether the category-wise reservation for OBC/SC/ST/EWS is applicable to backlog vacancy;
- (c) if so, the details thereon and if not, the reasons therefor;
- (d) the reasons behind recruitment being done through LDCE and not through SSC/UPSC; and
- (e) whether the backlog vacancy be converted to any other vacancy diluting or abolishing the reservation in respect of OBC/EWS?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI NITYANAND RAI)

(a) to (e): As per available information, reserved vacancies in all cases of direct recruitment and promotion which have remained unfilled in the earlier years, including backlog vacancies, would be treated as a separate and distinct group for recruitments and will not be considered together with the reserved vacancies of the year in which they are being filled up. Further,

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occurrence and filling up of vacancies, along with backlog reserved vacancies, is a continuous process which may include conduct of Special Recruitment Drive and filling up vacancies through LDCE or SSC/ UPSC in accordance with the relevant Recruitment Rules.
